

RAJASTHAN HIGH COURT, JODHPUR

ORDER

No.Estt.(RJS)/147/2013

Date : 31.10.2013

The following officers are appointed/posted till further orders, as Presiding Officers of the vacant Courts shown against their names in addition to their own duties with immediate effect :-

S. No.	Name of officer with present post SARVA SHRI/MS. :	Name of vacant Court(s) of which the Presiding Officer appointed in addition to his own duties
	AJMER JUDGESHIP	
1.	Chakravartty Mahecha ADJ No.4, Ajmer	ADJ No. 3, Ajmer
	ALWAR JUDGESHIP	
2.	Sudhir Pareek ADJ No.2, Alwar	Sessions Judge, Spl.Court, ACD Cases, Alwar
	BALOTRA JUDGESHIP	
3.	Om Prakash Gupta-IV DJ, Balotra	ADJ, Balotra
	BHARATPUR JUDGESHIP	
4.	Ganga Ram Moolchandani, DJ, Bharatpur	Sessions Judge, Spl.Court, ACD Cases, Bharatpur.
	CHURU JUDGESHIP	
5.	Vishnu Dutt Sharma-I DJ, Churu	ADJ, Churu
	HANUMANGARH JUDGESHIP	
6.	Rajveer Singh ADJ No.2, Nohar	ADJ, Bhadra
	JAIPUR METROPOLITAN	
7.	Ram Suresh Prasad ADJ No.7, Jaipur Metropolitan	ADJ No. 6, Jaipur Metropolitan
8.	Praveen Kumar ADJ No.9, Jaipur Metropolitan	ADJ No. 16, Jaipur Metropolitan
	JHALAWAR JUDGESHIP	
9.	Alok Surolia ADJ, Jhalawar	Spl.Judge, SC/ST Cases Court, Jhalawar,
	JODHPUR METROPOLITAN	
10.	Kailash Chandra Mishra ACMM No.1, Jodhpur Metropolitan	ACJ(JD)-MM No.4, Jodhpur Metropolitan.
	KOTA JUDGESHIP	
11.	Hemraj Gaur ADJ No.3, Kota	ADJ No. 4, Kota.
12.	Keshav Kaushik Spl.Judge, SC/ST Cases Court, Kota	ADJ No. 6, Kota.
	RAJSAMAND JUDGESHIP	
13.	Bulaki Das Vyas ACJM, Rajsamand	CJ(JD)-JM, Amet (Rajsamand)
14.	Hari Narain Saraswat CJM, Rajsamand	CJ(JD)-JM, Kumbhalgarh (Rajsamand).

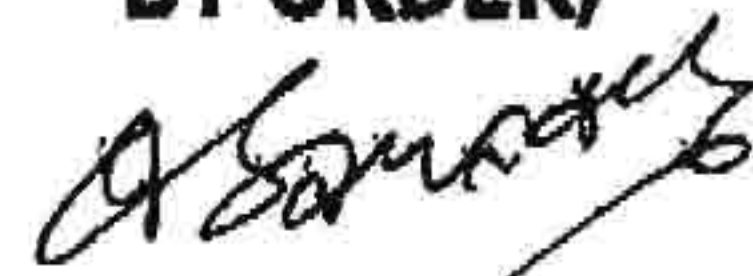
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S. No.	Name of officer with present post SARVA SHRI/MS. :	Name of vacant Court(s) of which the Presiding Officer appointed in addition to his own duties
15.	Anutosh Gupta CJ(JD)-JM, Nathdwara	CJ(JD)-JM, Railmagra
	UDAIPUR JUDGESHIP	
16.	Paramveer Singh Chauhan ACJM, Kanore	CJ(JD)-JM, Bhinder

NOTE :-

1. The officers who have been appointed as P.O. of out lying Courts in addition to their own duties shall hold Court at the respective places at least for three days in alternative week.
2. The officers who have been appointed as P.O. of the Court stationed at the same headquarter in addition to their own duties shall dispose off that much additional work so as to achieve at least 40% of the standard of work for which they are holding additional charge.
3. The cases in which accused are in custody or there are direction of higher Court for time bound disposal of case shall be decided on priority basis.

BY ORDER,



REGISTRAR (ADMN.)